

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 56/98

Weunesday, this the 8th day of December, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

M.J. Davis (TS/14849/TCR),
Technical Officer,
Naval Physical Oceanographic Lab,
Cochin - 21.

...Applicant

By Advocate Mr. M. Rajagopalan

Vs.

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi.
2. Chief Controller of Defence Accounts (Pension), Allahabad.
3. Defence Pension Disbursing Officer, Trichur.

...Respondents

By Advocate Mr. S. Radhakrishnan, ACGSC

The application having been heard on 8.12.99, the Tribunal on the same day delivered the following:

ORDER

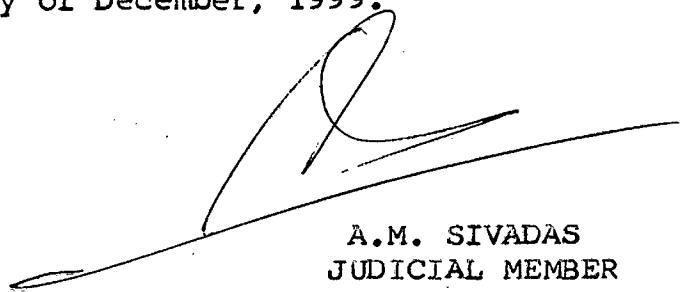
HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

Learned counsel appearing for the applicant submitted that in pursuance of the O.M. of the Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Pension & Pensioners' Welfare, New Delhi bearing No.45/73/97-P&PW(G) dated 2nd of July, 1999, necessary orders in respect of re-employed Defence Pensioners and family pensioners have been issued by the Ministry of Defence and therefore, this O.A. can be closed with liberty to agitate, if the applicant is aggrieved by the order issued by the Ministry of Defence and by the implementation of those orders.

2. Accordingly, this O.A. is closed with liberty to agitate, if the applicant is aggrieved by the orders issued by

the Ministry of Defence and by the implementation of those orders. No costs.

Dated this the 8th day of December, 1999.

A handwritten signature in black ink, appearing to read "A.M. SIVADAS".

A.M. SIVADAS
JUDICIAL MEMBER

P-91299